

Sd/-
Mr. Daman Singh Kohli

Sd/-
Mr. Ashok Grover
Sd/-
Mr. Pankaj Bansal

JALAN TRANSOLUTIONS (INDIA) LIMITED
Regd. Off.: 206, Ajanara Bhawan, D-Block Market, Vivek Vihar,
Corporate Off.: 2F-CS-38, Second Floor, Ansal Plaza, Vaisha
Uttar Pradesh-201010
Email: info@jalantransolutions.com Website: www.jalantransolutions.com
CIN: L63090DL2003PLC119773

NOTICE OF ADDENDUM TO THE POSTAL BALLOT NOTICE DATED 11TH FEBRUARY, 2022

This is with reference to the Postal Ballot Notice of Jalan Transolutions (India) Limited dated 11th February, 2022 for the purpose of seeking members approval on the Postal Ballot Notice.

Subsequent to the circulation of the Postal Ballot Notice one Addendum is dated 2022 and another on March 11, 2022 is being issued to inform all the members of the company regarding the following addition and changes:

1. Addition of Point No xi to Item No. 3 of Explanatory Statement of the Addendum to percentage of post preferential issue capital that may be held by the allottee(s). (In Addendum dated March 03, 2022).
2. Addition of Point No xix (a) to Item No. 3 of Explanatory Statement of the Addendum respect to undertakings that "The company is not declared as wilful defaulter as borrower as defined under the SEBI ICDR Regulations therefore disclosure in Schedule VI is not required to be given". (In Addendum dated March 03, 2022).
3. Disclosure related to Pre-Preferential holding and Percentage of share proposed allottee of Bidyulata Panda, Nikhil Gambhir, Pravin Kumar Jain No. 2 to Item No. 3 of Explanatory Statement on page No. 19 of the Postal Ballot Notice dated February 11, 2022. (In Addendum dated March 11, 2022).
4. Disclosure related to Post - Preferential Capital that may be held by the allottee and Percentage of post-preferential issue capital of Bidyulata Panda, Nikhil Gambhir, Pravin Kumar Jain in the Point No. 1 of Addendum to Postal Ballot Notice dated March 03, 2022. (In Addendum dated March 11, 2022).

The detailed Addendum dated March 03, 2022 and Addendum dated March 11, 2022 to the Postal Ballot Notice dated 11th February, 2022 is available on the website: www.jalantransolutions.com, on the NSE at www.nseindia.com and www.ndsl.co.in.

This Addendum to Notice dated March 03, 2022 and March 11, 2022 shall form part of the Postal Ballot Notice dated 11th February, 2022. All the members are requested to read the Postal Ballot Notice along with the aforementioned Addendum for Jalan Transolutions (India) Limited.

Place: Ghaziabad
Date: 11.03.2022

Company Secretary cum Corroborating Member



The Tata Power Company Limited
Registered office: Bombay House, 24 Homi Mody Street, Mumbai
Tel : 91 22 6665 8282 Fax: 91 22 6665 8801 CIN: L28920MH1919PL
Email: tatapower@tatapower.com Website: www.tatapower.co

NOTICE OF RECORD DATE

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013 for the purpose of payment of interest to the holders is as follows:

Sr. No	Particulars	Security Description	Type of Interest	Rate
1.	10.75% Unsecured Debentures (ISIN:INE245A08042)	Unsecured, Subordinated, Rated, Listed, Non-Convertible Debentures	Half yearly	13% 2
2.	7.60% Unsecured Debentures (ISIN:INE245A08174)	Unsecured, Redeemable, Taxable, Listed, Rated, Non-convertible Debentures	Annual	13% 2

For The Tata Power Company Limited

Place : Mumbai
Dated : 11th March 2022

FORMA PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S G.R CABLES LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S G.R Cables Limited
2. Date of Incorporation of corporate debtor	29/01/1992
3. Authority under which corporate debtor is incorporated/registered	Under Companies Act, 1956, with the Registrar of Companies - Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	L31300TG1992PLC013772
5. Address of the registered office and principal office (if any) of corporate debtor	36, Santosh Nagar, Mehdiapatnam Hyderabad-500082, Telangana
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 08/03/2022 Copy made ready on 11/03/2022 CP (IB) No. 165/9/HDB/2020
7. Estimated date of closure of insolvency resolution process	04/09/2022 (180 days from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy. Regn No: IIBI/IPA-001/IP-P00843/2017-2018/11427
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Email: mmreddyandco@gmail.com Address: MMR Lion Corp, 4th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Email: irprgables@gmail.com mmreddyandco@gmail.com Address: MMR Lion Corp, 4th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Mob. No: 9848271555
11. Last date for submission of claims	25.03.2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14. Relevant Forms and Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s G.R Cables Limited on 08.03.2022 (Order copy made available to me on 11.03.2022). The creditors of M/s G.R Cables Limited are hereby called upon to submit their claims with proof on or before 25.03.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Maligi Madhusudhana Reddy

Place: Hyderabad
Regd No: IIBI/IPA-001/IP-P00843/2017-2018/11427

CENTURY EXTRUSIONS LIMITED
CIN: L27203WB1988PLC043705
Regd Office: 113, Park Street, 'N' Block, 2nd Floor, Kolkata - 700016
Website: www.centuryextrusions.com E-mail: secretary@centuryextrusions.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING (EGM), BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the Extraordinary General Meeting (EGM) of the Members of Century Extrusions Limited will be Convened on Monday, the 04th day of April, 2022 at 11:00 A.M. Indian Standard Time ("IST"), through Video Conferencing/Other Audio Visual Means ("VC/OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and Requirements Regulations, 2015 read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 22/2020 dated June 15, 2020, Circular No. 33/2020 dated September 28, 2020, Circular No. 39/2020 dated December 31, 2020 and Circular No. 10/2021 dated 23rd June, 2021 and General Circular No. 20/2021 dated December 8, 2021 issued by the Ministry of Corporate Affairs ("MCA Circulars") and all other relevant circulars issued from time to time and Circular No. SEBI/HO/CFD/CMDI/CIR/P/2020/79 dated 12th May 2020 as amended by Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 issued by the Securities and Exchange Board of India ("SEBI Circular"), without the physical presence of the Members at the EGM Venue.
2. Pursuant to Section 91 of the Companies Act, 2013, the members of the company are requested to submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



HDFC Asset Management Co
A Joint Venture with abrdn Investment